PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

SESA GOA LIMITED

[Registered Office: Sesa Ghor, 20 EDC Complex, Patto, Panaji, Goa 403 001, India]

This Public Announcement ('PA' or the 'Public Announcement') is being issued by ICICI Securities Primary Dealership Limited ('ICICI Securities'), the Manager to the Offer, on behalf of Westglobe Limited, Mauritius ('Westglobe') and Richter Holding Limited, Cyprus ('Richter Holding'), hereinafter collectively referred to as the 'Acquirers' along with Vedanta Resources Plc., U.K., ('Vedanta Resources'), hereinafter referred to as the Person Acting in Concert or 'PAC', to the equity shareholders of Sesa Goa Limited ('Sesa Goa' or the 'Target Company') pursuant to and in compliance with Regulations 10 and 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto ('SEBI (SAST) Regulations' or 'Regulations'). Westglobe will acquire all the equity shares of the Target Company that are validly tendered as per terms of the Offer up to a maximum of 78,72,404 equity shares.

1 Background to the Offer

1.1 This offer (the 'Offer' or 'Open Offer') is being made by Westglobe Limited, a company incorporated under the laws of Mauritius as a private company limited by shares, having its registered office at 10, Frere Felix de Valois Street, Port Louis, Mauritius ('Westglobe') and Richter Holding Limited, a company incorporated under the laws of Cyprus, with its registered office at 66, Ippocratous Street, P.C. 1015 Nicosia, Cyprus ('Richter Holding'), hereinafter collectively referred to as the 'Acquirers', along with Vedanta Resources Plc., a company incorporated under the laws of United Kingdom, with its registered office at Hill House, 1 Little New Street, London EC4A 3TR, U.K. ('Vedanta Resources'), hereinafter referred to as the Person Acting in Concert or 'PAC', to the equity shareholders of Sesa Goa Limited ('Sesa Goa' or the 'Target Company').

1.2 The Acquirers and the PAC are a part of the Vedanta Group, a diversified industrial group based out of United Kingdom with interests in metals and mining and operations spanning the globe with significant interests in India.

1.3 The Acquirers along with the PAC have entered into a definitive agreement on April 23, 2007 ('Share Purchase Agreement'), with Earlyguard Limited, U.K. ('Earlyguard') and Mitsui & Co., Ltd., Japan ('Mitsui') (hereinafter collectively referred to as the 'Sellers') pursuant to which they have acquired 100% of the fully paid-up equity share capital of Finsider International Ltd., U.K. ('Finsider International') from Earlyguard. Earlyguard is a wholly owned subsidiary of Mitsui. Further, Finsider International owns 51% of the fully paid-up equity share capital of Sesa Goa Limited. The Acquirers have paid to the Sellers USD 981 million in cash in consideration for 100% of the fully paid-up equity share capital of Finsider International, thereby implying a price of Rs. 2,036.30 per fully paid-up equity share of Sesa Goa (based on the Reserve Bank of India's reference rate as on April 23, 2007, USD 1 = Rs. 41.67). Hence, through the global acquisition of Finsider International, the Acquirers together with the PAC have indirectly acquired 51% of the fully paid-up equity share capital and control of Sesa Goa.

1.4 Finsider International holds 2,00,74,824 fully paid-up equity shares of Rs. 10 each of the outstanding 3,93,62,020 fully paid-up equity shares of Sesa Goa, constituting 51.00% of the fully paid-up equity share capital of Sesa Goa.

1.5 Vedanta Resources is a person acting in concert, in terms of Regulation 2(1)(e)(1) of the SEBI (SAST) Regulations. There are no other persons acting in concert in relation to this Offer. However, due to the operation of Regulation 2(1)(e)(2) of the SEBI (SAST) Regulations, there could be other entities who could be deemed to be persons acting in concert.

1.6 In view of the above, the Offer is a mandatory open offer under Regulations 10 and 12 of the SEBI (SAST) Regulations.

1.7 The Acquirers and the PAC are making an open offer to acquire up to 78,72,404 fully paid-up equity shares of the face value of Rs. 10 each ('Shares'), representing in the aggregate 20% of the paid-up equity share capital of the Target Company at a price of Rs. 2,036.30 per share ('Offer Price') payable in cash subject to the terms and conditions mentioned hereinafter. The Offer is being made to all the public shareholders of the Target Company.

1.8 The Acquirers and the PAC do not hold any shares of Sesa Goa as of the date of this Public Announcement.

1.9 Neither the Acquirers or the PAC, nor their respective directors acquired any shares in the Target Company including by way of allotment in public or rights issue or by way of preferential allotment by the Target Company during the 26-week period prior to the date of this Public Announcement.

1.10 Neither the Acquirers or the PAC, nor their respective directors have acquired any shares of Sesa Goa during the 12-month period prior to the date of this Public Announcement.

1.11 The Offer is not conditional upon any minimum level of acceptance. Westglobe will acquire all the equity shares of the Target Company that are validly tendered as per the terms of the Offer up to a maximum of 78,72,404 shares. During the Offer period, the Acquirers may purchase additional shares of the Target Company in accordance with the SEBI (SAST) Regulations.

1.12 In the event the equity shares tendered in the Offer by the shareholders of Sesa Goa are more than the equity shares to be acquired under the Offer, the acquisition of equity shares from each shareholder will be as per provisions of Regulation 21(6) of the SEBI (SAST) Regulations.

1.13 The shares of the Target Company are listed on Bombay Stock Exchange Limited ('BSE') and National Stock Exchange of India Limited ('NSE'). Based on the information available, the shares of Sesa Goa are frequently traded on BSE (Source: www.bseindia.com) and NSE (Source: www.nseindia.com) within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations.

1.14 The Offer Price of Rs. 2,036.30 per share is justified in terms of Regulations 20(4) and 20(12)* of the SEBI (SAST) Regulations being the highest of the following:-

(a)	The negotiated price	Rs. 2,036.30
(b)	The highest price paid by the Acquirers and the PAC for acquisition of equity shares of the Target Company during the 26-week period prior to the date of the public announcement for Finsider International.	Rs. 2,036.30
(c)	The average of the weekly high and low of closing prices of the equity shares of the Target Company on NSE for the 26 weeks preceding the date of the public announcement for Finsider International.	Rs. 1,552.27
(d)	The average of the daily high and low prices of the equity shares of the Target Company on NSE for the two weeks preceding the date of the public announcement for Finsider International.	Rs. 1,723.32
(e)	The highest price paid by the Acquirers and the PAC for acquisition of equity shares of the Target Company during the 26-week period prior to the date of the PA.	Not Applicable
(f)	The average of the weekly high and low of closing prices of the equity shares of the Target Company on NSE for the 26 weeks preceding the date of the PA.	Rs. 1,570.10
(g)	The average of the daily high and low prices of the equity shares of the Target Company on NSE for the two weeks preceding the date of the PA.	Rs. 1,736.99

**Regulation 20(12) of the SEBI (SAST) Regulations states that the offer price for indirect acquisition or control shall be determined with reference to the date of the public announcement for the parent company and the date of public announcement for acquisition of shares of the target company, whichever is higher, in accordance with Regulation 20(4) or 20(5).*

1.15 This is not a competitive bid.

1.16 As on the date of this Public Announcement, ICICI Securities Primary Dealership Limited, the Manager to the Offer, does not hold any shares of the Target Company.

2 Information on the Acquirers and the PAC

2.1 Westglobe Limited ('Westglobe')

Westglobe is a company having its registered office at 10 Frere Felix de Valois Street, Port Louis, Mauritius. The company was incorporated on April 9, 2007 under the Companies Act 2001 of the Republic of Mauritius. Westglobe is a wholly owned subsidiary of Richter Holding Limited which has its registered office at 66 Ippocratous Street, P.C. 1015 Nicosia, Cyprus. It is an indirect wholly-owned subsidiary of Vedanta Resources Plc and a part of the Vedanta group. The issued and paid-up equity share capital of Westglobe constitutes of 1 ordinary equity share of USD 1 each aggregating to USD 1. The shares of Westglobe are not listed on any stock exchange. Westglobe is an investment company and does not have any income generating operations.

Since its incorporation, no financial statements of Westglobe have been prepared.

None of the Westglobe's directors are on the board of Sesa Goa. None of the directors of Westglobe have acquired any shares of Sesa Goa during the 12-month period prior to the date of this PA.

As Westglobe does not hold any shares in the Target Company, provisions of Chapter II of the SEBI (SAST) Regulations are not applicable.

2.2 Richter Holding Limited ('Richter Holding')

Richter Holding is a company having its registered office at 66 Ippocratous Street, P.C. 1015 Nicosia, Cyprus. The company was incorporated on March 20, 2007 under the Companies Law, Cap. 113 of the Republic of Cyprus. Richter Holding is an indirect wholly-owned subsidiary of Vedanta Resources Plc which has its registered office at 16 Berkeley Street, London W1J 8DZ, U.K. It is part of the Vedanta group. The issued and paid-up equity share capital of Richter Holding constitutes of 1,000 ordinary equity shares of CYP 1 each aggregating to CYP 1,000. Richter Holding is an investment company and does not have any income generating operations.

Since its incorporation, no financial statements of Richter Holding have been prepared.

None of the directors of Richter Holding are on the board of Sesa Goa. None of the directors of Richter Holding have acquired any shares of Sesa Goa during the 12-month period prior to the date of this PA.

As Richter Holding does not hold any shares in the Target Company, provisions of Chapter II of the SEBI (SAST) Regulations are not applicable.

2.3 Vedanta Resources Plc. ('Vedanta Resources')

Vedanta Resources is a public limited company having its registered office at Hill House, 1 Little New Street, London EC4A 3TR, U.K. The company was incorporated as a private company by the name of Angelchange Limited on April 22, 2003 under the U.K. laws. The name of the company was changed to Vedanta Resources Limited on June 26, 2003. The company was re-registered as a public company on November 20, 2003 under the name Vedanta Resources Plc. Vedanta Resources is the flagship company of the Vedanta Group, a diversified industrial group based out of United Kingdom with interests in metals and mining and operations spanning the globe with significant interests in India.

The issued and paid-up equity share capital of Vedanta Resources constitutes of 28,75,15,622 ordinary shares of 10 US cents each and 50,000 deferred shares of 1 Great Britain Pound each aggregating USD 28.7 million. The shares of Vedanta Resources are listed on the London Stock Exchange ('LSE'). The closing price of the ordinary shares on LSE on April 25, 2007 was Great Britain Pence 1,422 per share amounting to a market capitalisation of Great Britain Pound 4.088 billion. The Price-to-Earnings ratio based on the market capitalisation as on April 25, 2007 was 21.90 times (Source: Bloomberg).

As on April 25, 2007, the shareholding pattern of Vedanta Resources is as follows:

Shareholder	No. of Shares	Shareholding Pattern
Volcan Investments Limited – Promoter	15,41,57,911	53.6%
Institutions and Public Shareholders	13,33,57,711	46.4%
Total	28,75,15,622	100.0%

None of the directors of Vedanta Resources are on the board of Sesa Goa. None of the directors of Vedanta Resources have acquired any shares of Sesa Goa during the 12-month period prior to the date of this PA.

As per the audited consolidated financial statements for the year ended March 31, 2006, the total income of Vedanta Resources was USD 3,701.8 million (Rs. 15,425.40 crores), profit after tax was USD 654.3 million (Rs. 2,726.47 crores), paid-up equity share capital was USD 28.7 million (Rs. 119.59 crores), reserves and retained earnings was USD 2,310.1 million (Rs. 9,626.19 crores), basic earnings per share was USD 1.30 (Rs. 54.17), return on net worth was 30.31%, book value per share was USD 4.941 (Rs. 205.89) and price earning multiple of 21.901.

(Source: Annual Report of Vedanta Resources for the year ending March 31, 2006, Company).

1 USD = INR 41.67 (source: www.rbi.org.in) dated April 23, 2007

[1] – Price earning multiple has been calculated based on the closing share price of Vedanta Resources on April 25, 2007

As Vedanta Resources does not hold any shares in the Target Company, provisions of Chapter II of the SEBI (SAST) Regulations are not applicable.

3 Information on the Target Company

3.1 Sesa Goa is a public limited company with its registered office at Sesa Ghor, 20 EDC Complex, Patto, Panaji, Goa 403 001, India. The company was incorporated on June 25, 1965.

3.2 The issued and paid-up equity share capital of the Sesa Goa constitutes of 3,93,62,020 equity shares of Rs. 10 each aggregating Rs. 39.36 crore. The shares of Sesa Goa are listed on the BSE and NSE.

3.3 Sesa Goa does not have any outstanding partly-paid shares, convertible instruments, warrants or stock-options as of December 31, 2006.

3.4 Finsider International, promoter of Sesa Goa, holds 2,00,74,824 fully paid-up equity shares in Sesa Goa as on the date of this Public Announcement which constitutes 51.00% of the fully paid-up equity share capital of Sesa Goa.

3.5 Sesa Goa is a leading private sector exporter of iron ore in India. Sesa Goa has three business divisions – iron ore, metallurgical coke and pig iron. Sesa Goa has mining operations in Goa, Karnataka and Orissa.

3.6 The brief audited consolidated financials (including minority interests) for the latest financial year (year ending on March 31, 2006) are as follows:

Particulars	Rs. Lakhs
Total Income	187,390.98
Profits After Tax	57,484.74
Book Value	116,189.87
Book Value per share (Rs.)	295.18
Earnings per share (Rs.)	146.04

3.7 The Price Earning Ratio as on April 23, 2007 was 11.93 based on the closing price of Rs. 1742.30 on the BSE and 11.93 based on the closing price of Rs. 1742.10 on the NSE and 13.94 based on the Offer Price of Rs. 2036.30. (Source of Information for this section: Annual Report for FY2005-2006 and publicly available data).

4 Reasons for the Offer and Future Plans

4.1 Pursuant to the Share Purchase Agreement between the Acquirers, PAC and the Sellers, the Acquirers have acquired 100% of the fully paid-up equity share capital of Finsider International resulting in an indirect acquisition of the shares of Sesa Goa, in which Finsider International holds 51% of the total paid up share capital. This has resulted in substantial acquisition of shares and control of the Target Company in terms of the SEBI (SAST) Regulations. Hence this Open Offer is being made in compliance with Regulations 10, 12 and other applicable provisions of the SEBI (SAST) Regulations.

4.2 The Acquirers along with the PAC intend to leverage their metal and mining expertise to benefit Sesa Goa's operations. Consequent to the acquisition, Vedanta Group is one of the largest diversified private ferrous and non-ferrous mining company in India with significant economies of scale and scope. The Acquirers along with the PAC will be able to synergise Sesa Goa's existing operations with their own operations thus increasing shareholder value for Sesa Goa.

4.3 Except to the extent that may be required (i) in the ordinary course of business of the Target Company and/or (ii) for the purposes of restructuring, rationalising and/or streamlining various operations, assets, liabilities, investments, businesses or otherwise of the Target Company, the Acquirers and the PAC currently do not intend to sell, dispose of or otherwise encumber any assets of the Target Company in the succeeding two years. Further, except with the prior approval of shareholders of Sesa Goa and to the extent required by the SEBI (SAST) Regulations and applicable laws, the Acquirers and the PAC undertake not to sell, dispose off or otherwise encumber any substantial assets of Sesa Goa.

5 Statutory Approvals and Conditions of the Offer

5.1 The Offer is subject to the receipt of approval by the Acquirers (a) from the Foreign Investment Promotion Board, Government of India, if required and (b) from the Reserve Bank of India ('RBI') under the Foreign Exchange Management Act, 1999 and/or the regulations made thereunder ('FEMA'), for (i) acquiring Shares validly tendered under this Offer (including Shares tendered by Non-Resident Indians) and (ii) to open the escrow account and special account pursuant to the Escrow Agreement (as defined below). The Acquirers will make applications for the requisite approvals at the appropriate time. Upon obtaining such approvals, the Offer shall be proceeded with.

5.2 To the best of the knowledge of the Acquirers and the PAC, as on the date of this Public Announcement, there are no other statutory approvals required to implement the Offer, other than those indicated above. If any other statutory approvals become applicable, the Offer would be subject to such statutory approvals. The Acquirers and the PAC, in terms of Regulation 27 of SEBI (SAST) Regulations, will have a right not to proceed with the Offer in the event the statutory approvals indicated above are refused.

5.3 In case of delay in receipt of statutory approvals, SEBI has the power to grant extension of time to the Acquirers and the PAC for payment of consideration to the shareholders of the Target Company, subject to the Acquirers and the PAC agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 22(12) of the SEBI (SAST) Regulations. Further, if the delay occurs on account of wilful default by the Acquirers and the PAC in obtaining the requisite approvals, Regulation 22(12) of the SEBI (SAST) Regulations will also become applicable.

5.4 To the best of the knowledge of the Acquirers and the PAC, as on the date of this Public Announcement, there are no approvals required from financial institutions / banks for the said Offer.

6 Public shareholding for Continuous Listing of Shares

6.1 As per the listing agreement with the BSE and the NSE, the Target Company is required to maintain at least 10% public shareholding for listing on a continuous basis. The public shareholding is not expected to fall below 10% of the share capital of the Target Company as a consequence of the Offer.

7 Financial Arrangements

7.1 The total funds required for implementation of the Offer at Rs. 2,036.30 per share is Rs. 16,03,05,76,266 (Rupees one thousand six hundred three crores, five lakhs, seventy six thousand, two hundred and sixty six only) assuming that full acceptance for the Offer is received.

7.2 On behalf of the Acquirers and the PAC, Citibank N.A. through its branch in India located at Jeevan Vihar Building, Parliament Street, New Delhi 110 001, India has issued a bank guarantee for Rs. 1,75,31,00,000 (Rupees one hundred seventy five crores and thirty one lakhs only) in favour of the Manager to the Offer. The said amount is in excess of the minimum prescribed amount of 25% of the value of the total consideration payable up to Rs. 100 crores and 10% thereafter as per Regulation 28(2) of the SEBI (SAST) Regulations under the Offer (assuming full acceptance). The said bank guarantee entitles the Manager to the Offer to realise the value thereof in terms of the SEBI (SAST) Regulations.

7.3 In addition, Westglobe, ICICI Securities and Citibank N.A. a national banking association duly constituted, registered and in existence in accordance with the laws of the United States of America now in force and having its head office at 399 Park Avenue, Borough of Manhattan, City of New York and having one of its branches at Citigroup Centre, Canada Square, Canary Wharf, London, E14 5LB, United Kingdom ('Foreign Escrow Agent') have entered into an open offer escrow agreement, dated April 25, 2007 (the 'Escrow Agreement') in accordance with Regulation 28 of the SEBI (SAST) Regulations. Pursuant to the Escrow Agreement, Westglobe has transferred an amount of USD 4,008,000 (US Dollars four million and eight thousand) equivalent to Rs. 16,68,93,120 calculated in accordance with an exchange rate of 1 USD = Rs. 41.64 (RBI reference rate on April 24, 2007, source: www.rbi.org.in) which is in excess of 1% of the value of the total consideration payable under the Offer, assuming full acceptances, in an escrow account with the Foreign Escrow Agent (the 'Foreign Escrow Account').

ICICI Securities has been duly authorised to realise the value of the aforesaid Foreign Escrow Account in terms of the SEBI (SAST) Regulations. The funds will be transferred from the Foreign Escrow Account to an escrow account which will be opened with Citibank N.A. India (the 'Indian Escrow Account') after the requisite approval has been obtained from RBI for opening and operating an escrow account in India.

7.4 In the event of any short fall in the cash escrow amount arising on account of exchange rate fluctuations, the Acquirers and the PAC have undertaken to provide additional funds to ensure that the escrow accounts have adequate funds required under the Offer, to discharge their Offer obligations irrespective of fluctuations in the exchange rate.

7.5 M/s B. N. Kedia & Co., Chartered Accountants (Membership No.: 52461) located at B-311, Yashwant Shopping Centre, Carter Road No. 7, Borivali (East), Mumbai 400 066, India (Tel: +91 22 2865 8264) vide their letter dated April 26, 2007, have certified that the Acquirers and the PAC have adequate resources to meet the financial obligations under this Offer.

7.6 Based on the above, ICICI Securities, the Manager to the Offer, confirms that it is satisfied about the ability of the Acquirers and the PAC to implement the Offer in accordance with the SEBI (SAST) Regulations as firm arrangements for funds and money for payment through verifiable means are in place to fulfil the Offer obligations.

8 Other Terms of the Offer

8.1 A Letter of Offer specifying the detailed terms and conditions of the Offer, together with a Form of Acceptance-cum-Acknowledgement will be mailed on or before June 8, 2007 to the shareholders of Sesa Goa whose names appear on the Register of Members of Sesa Goa and to the owners of the shares of Sesa Goa whose names appear as beneficiaries on the records of the respective Depositories, at the close of business hours on May 25, 2007 (the 'Specified Date').

8.2 All public shareholders of Sesa Goa, registered or unregistered, are eligible to participate in the Offer anytime before closure of the Offer.

8.3 Shareholders who hold Shares in the physical form and wish to offer the Shares for sale pursuant to the Offer shall be required to send the Form of Acceptance-cum-Acknowledgement, original share certificate(s) and transfer deed(s) duly signed to Karvy Computershare Pvt Ltd, who are acting as the Registrar to the Offer (the 'Registrar to the Offer'), either by hand delivery during business hours (Mondays to Fridays between 10.00a.m. and 3.00p.m. and on Saturdays between 10.00a.m. and 1.00p.m.) or by registered post so that the same are received on or before the close of the Offer, i.e. by 3.00p.m. on July 10, 2007, in accordance with the instructions specified in the Letter of Offer and the Form of Acceptance-cum-Acknowledgement. The details of Karvy Computershare Pvt Ltd, the Registrar to the Offer is as below:

Karvy Computershare Private Limited
Plot No. 17 to 24, Vithalrao Nagar, Hi tech City Road, Madhapur, Hyderabad 500 086, India
Tel: +91 40 2342 0818 to 0828 Fax: +91 40 2342 0814
Contact Person: Murali Krishna, E-mail: murali@karvy.com

8.4 The Registrar has opened a special depository account with Ctibank N.A., as the Depository Participant in National Securities Depository Limited ('NSDL'), styled 'Escrow A/c Sesa Goa Open Offer'. The DP ID is IN300 054 and Beneficiary Client ID is 1002 0862. Shareholders holding their beneficiary account in Central Depository Services India Limited ('CDSL') will have to use an inter-depository delivery instruction slip for the purpose of crediting their Shares in favour of the special depository account with NSDL.

8.5 Beneficial owners (holders of Shares in dematerialised form) who wish to tender their Shares will be required to send their Form of Acceptance-cum-Acknowledgement along with a photocopy of the delivery instructions in 'off-market' mode or counterfoil of the delivery instructions in 'off-market' mode, duly acknowledged by the Depository Participant ('DP'), in favour of the above mentioned special depository account, to the Registrar to the Offer – Karvy Computershare Pvt Ltd, either by hand delivery during business hours (Mondays to Fridays between 10.00a.m. and 3.00p.m. and on Saturdays between 10.00a.m. and 1.00p.m.) or by registered post so as to reach on or before the close of the Offer, i.e. by 3.00p.m. July 10, 2007, in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance-cum-Acknowledgement. Beneficial owners should ensure that they credit their Shares in favour of the aforementioned special depository account before the close of the Offer i.e. before 3.00p.m. on July 10, 2007.

8.6 Persons who own Shares and whose names do not appear on the Register of members of the Company on the Specified Date are also eligible to participate in this Offer. Unregistered owners of shares of Sesa Goa can send their applications in writing to the Registrar to the Offer on a plain paper stating the name, address, number of Shares held, number of Shares offered, distinctive numbers, folio numbers, together with the original share certificate(s), transfer deeds and the original contract note issued by the broker through whom they acquired their Shares. No indemnity is required from the unregistered owners.

8.7 Owners of Shares who have sent their Shares for transfer should enclose, Form of Acceptance-cum-Acknowledgement duly completed and signed, copy of the letter sent to Sesa Goa for transfer of Shares and valid share transfer form(s). Shareholders who have sent their physical Shares for dematerialisation need to ensure that the process of getting Shares dematerialised is completed well in time so that the credit in the aforesaid special depository account is received on or before the date of close of the Offer, i.e. by 3.00p.m. on July 10, 2007, else the application will be rejected.

8.8 In case of non-receipt of the Letter of Offer, the eligible persons may send their consent, to the Registrar to the Offer, on a plain paper stating the name, address, number of Shares held, number of Shares offered, along with the documents as mentioned above, so as to reach the Registrar to the Offer on or before the close of the Offer, i.e. by 3.00p.m. on July 10, 2007 or in the case of beneficial owners, they may send the application in writing to the Registrar to the Offer, on a plain paper stating the name, address, number of Shares held, number of Shares offered, DP name, DP ID, beneficiary account number and a photocopy of the delivery instruction in 'off- market' mode or counterfoil of the delivery instruction in the 'off-market' mode, duly acknowledged by the DP, in favour of the aforesaid special depository account, so as to reach the Registrar to the Offer, on or before the close of the Offer, i.e. by 3.00p.m. on July 10, 2007.

8.9 In addition to the above mentioned address, all owners of shares of Sesa Goa, registered or unregistered, who wish to avail of and accept the Offer can also hand deliver the Form of Acceptance-cum-Acknowledgement along with all the relevant documents at any of the collection centres below in accordance with the procedure as set out in the Letter of Offer. All centres mentioned herein below would be open on all working days as follows:

Business Hours: (Mondays to Fridays between 10.00a.m. and 3.00p.m. and on Saturdays between 10.00a.m. and 1.00p.m.). The centres will be closed on Sundays and any other public holidays.

#	Collection Centre	Address of Collection Centre	Contact Person	Phone No.	Fax	Mode of delivery
1.	Mumbai (Fort)	Karvy Computershare Pvt Ltd. 16-22 Bake House Maharashtra Chamber. of Commerce. Lane, Opp. MSC Bank, Fort Mumbai 400 023.	Ms.Nutan Shirke	022-66382666	022-66331135	Hand Delivery
2.	Mumbai (Andheri)	Karvy Computershare Pvt Ltd. 7, Andheri Industrial Estate, Off. Veera Desai Rd, Andheri West, Mumbai 400 053	Ms. Vishakha Shringarapure	022-26730799	022-26730152	Hand Delivery
3.	Goa	Karvy Computershare Pvt Ltd. B-2, 1st Floor, Raghunath Apartments, Opp: Auto Service, F L Gomes Road, Vasco Goa	Mr. Rayes	0832-2518019 to 2518022	N.A	Hand Delivery
4.	New Delhi	Karvy Computershare Pvt Ltd. 105-108, Arunachal Bldg, 19, Barakhamba Road, Connaught Place, New Delhi 110 001	Michael George	011-23324621	011-23310616	Hand Delivery
5.	Ahmedabad	Karvy Computershare Pvt Ltd. 201–203 'Shail' Opp. Madhusudhan House, Behind Girish Cold drinks, Off C G. Road, Ahmedabad 380 006	Edward Raphael	079-26420422/ 26400528	079-26565551	Hand Delivery
6.	Chennai	Karvy Computershare Pvt Ltd., No. 33/1, Venkatraman Street, T. Nagar, Chennai 600 017	Gunashekhar	044 - 28151793 / 1794 / 4781	044-28153181	Hand Delivery
7.	Hyderabad	Karvy Computershare Pvt Ltd., Plot No 17-24, Vithalrao Nagar, Madhapur, Hyderabad 500 081	Ms. Sareen	040-23420818	040-23420814	Hand Delivery/ Regd Post
8.	Kolkata	Karvy Computershare Pvt Ltd., 49, Jatin Das Road, Nr. Deshpriya Park, Kolkata 700 029	Mr. Sujit Kundu/ Mr. Debnath	033-24644891	033-24644866	Hand Delivery
9.	Bangalore	Karvy Computershare Pvt Ltd., No.59, Skanda, Putana Road, Basavanagudi, Bangalore 560 004	Mr. Kishore	080-26621192	080-26621169	Hand Delivery

8.10 The Registrar to the Offer will hold in trust the Shares / share certificates, shares lying to the credit of the special depository account, Form of Acceptance-cum-Acknowledgement, if any, and the transfer form on behalf of the shareholders of Sesa Goa until the Acquirers and PAC complete their obligations in accordance with the SEBI (SAST) Regulations.

8.11 June 21, 2007 shall be the date of opening of the Offer and July 10, 2007 shall be the closing date of the Offer.

8.12 The payment of consideration to those shareholders whose Shares or share certificates and / or other documents are found complete, valid and in order will be made by way of a crossed account payee cheque, demand draft or pay order. The decision regarding the acquisition (in full or part), or rejection of, the Shares offered for sale by the shareholders of Sesa Goa pursuant to the Offer and (i) any corresponding payment for the acquired Shares and / or; (ii) share certificates for any rejected Shares or Shares withdrawn, will be communicated and despatched to the shareholders by registered post or by ordinary post as the case may be, at the shareholders sole risk. Shares held in dematerialised form to the extent not acquired or Shares withdrawn will be credited back to their beneficiary account with their respective depository participants as per the details furnished by their beneficial owners in the Form of Acceptance-cum-Acknowledgement.

8.13 Despatches involving payment of a value in excess of Rs. 1,500 will be made only by registered post at the shareholders' sole risk.

8.14 All Shares tendered in the Offer shall be free from lien, charges and encumbrances of any kind whatsoever.

8.15 Any Shares that are the subject matter of litigation or are held in abeyance due to pending court cases, such that the shareholder(s) of Sesa Goa may be precluded from transferring the Shares during pendency of the said litigation are liable to be rejected unless directions / orders regarding the free transferability of such Shares are received together with the Shares tendered under the Offer prior to the date of closure of the Offer.

8.16 While tendering the Shares under the Offer, NRIs/ OCBs/ foreign shareholders will be required to submit the previous RBI Approvals (specific or general) that they would have obtained for acquiring the shares of Sesa Goa. In case the previous RBI approvals are not submitted, the Acquirers reserve the right to reject such Shares tendered.

8.17 As per the provisions of Section 196D(2) of the Income Tax Act, 1961 ('the Income Tax Act'), no deduction of tax at source shall be made from any income by way of capital gains arising from the transfer of securities referred to in section 115AD payable to a Foreign Institutional Investor ('FII') as defined in section 115AD of the Income Tax Act. However, while tendering their Shares under the Offer, NRIs, OCBs and other non-resident shareholders (excluding FIIs) will be required to submit a No Objection Certificate (NOC) or Tax Clearance Certificate or Certificate for Deduction of Tax at Lower Rate from Income Tax authorities under the Income Tax Act indicating the amount of tax to be deducted by the Acquirers before remitting the consideration. In case the aforesaid NOC or Tax Clearance Certificate or Certificate for Deduction of Tax at Lower Rate is not submitted, the Acquirers will arrange to deduct tax at the maximum marginal rate as may be applicable to the category of shareholders on the entire consideration amount payable to such shareholders.

8.18 In case the Shares offered in the Offer are more than the Shares to be acquired under the Offer, the acquisition of Shares from each shareholder will be on a proportionate basis in accordance with Regulation 21(6) of the SEBI (SAST) Regulations.

8.19 Unaccepted share certificates, transfer forms and other documents, if any, will be returned by registered post at the shareholder's / unregistered owner's sole risk to the sole / first shareholder. Shares held in dematerialised form to the extent not accepted will be credited back to the beneficial owners' depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance-cum-Acknowledgement or otherwise.

8.20 A schedule of some of the major activities in respect of the Offer is given below:-

	Activity	Date
1	Date of publication of Public Announcement	Friday, 27 April, 2007
2	Specified date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	Friday, 25 May, 2007
3	Last date for announcement of a competitive bid	Friday, 18 May, 2007
4	Date by which Letter of Offer will be posted to shareholders	Friday, 08 June, 2007
5	Date of Opening of the Offer	Thursday, 21 June, 2007
6	Last date for revising the offer price / number of Shares	Thursday, 28 June, 2007
7	Last date for withdrawing acceptance from the Offer	Thursday, 05 July, 2007
8	Date of Closure of the Offer	Tuesday, 10 July, 2007
9	Date of communicating rejection / acceptance and payment of consideration for applications accepted	Wednesday, 25 July, 2007

9 General

9.1 The Acquirers reserve the right to withdraw the Offer pursuant to Regulation 27 of the SEBI (SAST) Regulations. Any such withdrawal will be notified in the form of a public announcement in the same newspapers in which this Public Announcement appears.

9.2 In accordance with Regulation 22(5A) of the SEBI (SAST) Regulations, shareholders who have accepted the Offer by tendering the requisite documents in terms of the public announcement / Letter of Offer can withdraw the same up to three working days prior to the date of closure of the Offer.

9.3 Should the Acquirers decides to revise the Offer Price or Offer size upwards, such upward revision will be made in accordance with Regulation 26 of the SEBI (SAST) Regulations not later than June 28, 2007, which is 7 (seven) working days prior to the date of closure of the Offer. If the Offer Price is revised upwards, such revised price will be payable to all shareholders who have accepted this Offer and submitted their Shares at any time during the period between the date of opening of the Offer and the date of closure of the Offer to the extent that their Shares have been verified and accepted by the Acquirer. Any such upward revision will be announced in the same newspapers where this Public Announcement appears.

9.4 If there is a competitive bid:

(i) The Public Offer under all the subsisting bids shall close on the same date.

(ii) As the Offer Price cannot be revised during the seven working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait until the commencement of that period to know the final offer price of each bid and tender their acceptances accordingly.

9.5 The Acquirers and PAC have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities Exchange Board of India Act, 1992.

9.6 Pursuant to Regulation 13 of the SEBI (SAST) Regulations, the Acquirers have appointed ICICI Securities Primary Dealership Limited as the Manager to the Offer.

9.7 The Acquirers, PAC and the directors of the Acquirers and PAC, accept full responsibility for the information contained in this Public Announcement. The Acquirers, PAC and the directors of the Acquirers and PAC are jointly and severally responsible for fulfilment of their obligations under the SEBI (SAST) Regulations.

9.8 Please note that some financial data contained in this public announcement has been rounded off to the nearest million or crore (as the case may be), except where stated otherwise.

9.9 For further details please refer to the Letter of Offer and the Form of Acceptance-cum- Acknowledgement.

9.10 Shareholders can also download a copy of this public announcement, a copy of the Letter of Offer, the Form of Acceptance-cum-Acknowledgement which will be available on SEBI's website www.sebi.gov.in from the Offer opening date, i.e. June 21, 2007 and send in their acceptance by filing the same.

Issued on behalf of the Acquirers and PAC by

Manager to the Offer

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Primary Dealership Limited

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Place: Mumbai
Date: April 26, 2007